

THE HIGH COURT OF MADHYA PRADESH**M.Cr.C. No. 21636 of 2020****(Vinay Vs. State of MP)****Indore, Dated: 9/7/2020**

Shri Y.K. Gupta learned counsel for applicant.

Shri Chetan Jain learned counsel for State.

Heard through video conferencing.

Heard on the application for grant of temporary bail.

Notice of this application was served on the State counsel.

Case diary as per the direction of this Court has been produced and it has been perused.

The applicant is facing trial for offence punishable under Sections 341, 294, 307 & 34 of IPC registered with Police Station Pardesipura District Indore, in Crime no. 830/2019.

Learned counsel for the applicant submits that mother of applicant has died on 27/6/2020 and last rituals are to be performed today and tomorrow, therefore applicant be granted temporary bail for a period of two days so that he can participate in those last rituals. He has pointed out that applicant is in custody since 18/11/2019.

Counsel for state has not disputed the fact of death of mother of applicant keeping in view the observations made by the trial court.

Having regard to the circumstances pointed out by counsel for applicant, the prayer for grant of temporary bail is allowed and applicant Vinay is directed to be released on temporary bail for a period of 2 days from the date of his release from custody subject to furnishing a personal bond of Rs. 35,000/- (Thirty Five Thousand) with one surety in the like amount to the satisfaction of the trial court for his surrender before the trial court on completion of period of two days. In case of failure of the applicant's

surrender before the trial court on completion of two days from the date of his release, the trial court will take appropriate steps to take the applicant in custody in accordance with law and in case if any report is received about threatening the complainant party or witness then this temporary bail order will immediately come to an end.

It is directed that the applicant shall abide by all the conditions enumerated under Section 437(3) of the Cr.P.C.

The M.Cr.C. is accordingly disposed off.

Certified copy as per rules.

(Prakash Shrivastava)
Judge

BDJ